

IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD
COURT - 1

ITEM No.102
CP(IB) 759 of 2019

Order under Section 9 IBC

IN THE MATTER OF:

Zielem Industries Pvt Ltd
V/s
Sintex-BAPL Ltd

.....Applicant

.....Respondent

Order delivered on ..31/01/2022

Coram:

Madan B. Gosavi, Hon'ble Member(J)
Ajai Das Mehrotra, Hon'ble Member(T)

PRESENT:

For the Applicant : Ld. Adv. Mr. Sanjeev Panda a.w. Ld. Adv. Mr.
Sumit Shukla (IA/64(AHM)2022)
Ld. Adv. Mr. Aditya Gupta (IA/644(AHM)2021)
For the IRP/RP : Ld. Adv. Mr. Raheel Patel
For the Respondent : Ld. Adv. Mr. Jaimin Dave

ORDER

IA/64(AHM)2022 and IA/644(AHM)2021

IA/64(AHM)2022

This application is filed by Baroda Freight Carrier for direction to the RP to pay the charges which they incurred while keeping the Corporate Debtor as a going concern during the CIRP.

The question before us will be whether it falls in category of the CIRP costs? It has to be decided early.

Learned Counsel for the IRP appears and waives the service. He seeks some time to file the reply. It is to be filed within two weeks by giving a copy to the other side.

The matter to appear on 16.03.2022.

IA/644(AHM)2021

This application is filed by RBL Bank Ltd.

The matter to appear on 16.03.2022.



AJAI DAS MEHROTRA
MEMBER (TECHNICAL)

Braj Mohan / A. Bhadauria



MADAN B GOSAVI
MEMBER (JUDICIAL)